

S U P R E M E C O U R T O F  
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (CrI.)

No(s). 7950/2014

(Arising out of impugned final judgment and order dated 02/05/2014  
in CRLA No. 361/1992 passed by the High Court of Judicature at  
Allahabad)

MUJAMMIL &amp; ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and exemption from filing O.T. and  
impleadment and permission to file additional documents)

Date : 28/11/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE  
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. K.T.S. Tulsi, Sr. Adv.  
Mr.S.R. Singh, Sr. adv.  
Mr.Salman Khurshid, Sr. Adv.  
Mr. J.C. Gupta, Sr. Adv.  
Mr.sushant K. Yadav, Adv.  
Mr. Avnish Singh, Adv.  
Mr. Yash Pal Dhingra, Adv.

For Respondent(s)

Mr. Fakhruddin, Sr. Adv.  
Mr. Shakeel Ahmed, Adv.  
Ms.Sadiya Shakeel, Adv.  
Mr. Ansar Ahmad, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Application for impleadment is allowed.

Issue notice.

Signature Not Verified

Digitally signed by  
Rajni Mukhi  
Date: 2014.11.29  
11:49:49 IST  
Reason:

(Rajni Mukhi)  
Sr. P.A.

(Sneh Lata Sharma)  
Court Master